

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10884 OF 2015

[Arising out of OIA-RAJ-EXCUS-000-APP-154-14-15 dated 28/08/2014 passed by
Commissioner of Central Excise, CUSTOMS (Adjudication)-RAJKOT]

SOFTEL MACHINES LTD

Plot No. 15 & 16, Survey No. 320,
Bhachau Road, Village: Nani Chirai,
Taluka: Bhachau, Kutch,
Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE,
CUSTOMS (ADJUDICATION)-RAJKOT**

Central Excise Bhavan, Race Course Ring Road,
Income Tax Office, Rajkot,
Gujarat-360001

Respondent

Appearance:

None appeared for the Appellant
Shri Sanjay Kumar, Superintendent (Authorized Representative) for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 10958/2024

Date of Hearing/Decision : **29/04/2024**

RAMESH NAIR

As per letter submitted by appellant, the case has been settled under
"SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". He also
submitted SVLDR-1 and 4 certificates. Considering the same, appeal is
dismissed as deemed withdrawn.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)